

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 116 of 2011**

**Dated: 9<sup>th</sup> January, 2012**

**Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member  
Hon'ble Mr. V. J. Talwar, Technical Member**

**North Eastern Electricity Supply  
Co. of Orissa Ltd. & Ors**

.....

**Appellant (s)**

**Versus**

**O.E.R.C. & Anr.**

....

**Respondent (s)**

Counsel for the Appellant (s):

Mr. Hasan Murtaza

Counsel for the Respondent(s):

Mr. C.S. Chauhan, Ms Rajdipa  
Behura for R-1.  
Mr. R.K. Mehta  
Mr. David A. & Mr. Antaryami  
Upadhayay for R-2.

**ORDER**

Learned counsel for the respondent no.2 presses for time to file counter-affidavit. Learned counsel for the State Commission submits that he has also filed counter-affidavit and a copy thereof has to be supplied to the appellant and the respondent no.2. He is directed to supply the copies of the same to the appellant and respondent no.2 in the course of the day.

Counter-affidavit may be filed by the respondent no.2 on or before **24<sup>th</sup> January, 2012** upon service of copy to each of the parties. Rejoinder, if any, may be filed in the meanwhile upon service of copy to the other side.

Post the matter on **31<sup>st</sup> January, 2012** for hearing of the appeal.

**(V.J. Talwar)  
Technical Member**

**(P.S. Datta)  
Judicial Member**

rkt/ks

